

(16)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: :HYDERABAD BENCH::

O.A.No.885/93.

Date: 4.8.1993.

Between:

B.P.Naidu .. Applicant

And

1. Union of India, rep. by its General Manager, South Eastern Rly., Garden Reach, Calcutta-43.
2. Chief Personnel Officer, South Eastern Rly., Garden Reach, Calcutta.
3. Divisional Railway Manager, South Eastern Rly., Visakapatnam.
4. Divisional Personnel Officer, South Eastern Rly., Visakapatnam-4. .. Respondents

HEARD:

For the applicant : Sri P.B.Vijaya Kumar, Advocate

For the respondents : Sri N.R.Devaraj, Sr.CGSC

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

THE HON'BLE MR.P.T. THIRUVENGADAM, MEMBER(ADMN.)

[ORDER OF THE DIVISION BENCH AS PER HON'BLE MR.JUSTICE V.NEELADRI RAO, VICE-CHAIRMAN]

....

X The applicant retired from service on 30.6.1992 in the category of Senior Clerk. His social status is Scheduled Tribe. The applicant and other candidates belonging to reserved categories were given free test coaching for consideration for carry forward vacancies in the category of Head Clerk. The test was held on 27.3.1992 and the result was declared on 14.7.1992 i.e.

...2/-

(17)

about a fortnight after the date of retirement of the applicant. The applicant was declared selected to the post of Head Clerk, but he was not given promotion as by then he retired from service.

2. This application was filed praying for a direction to the respondents to order retrospective promotion to the post of Head Clerk with all consequential and attendant benefits including hike in pension.

3. When the applicant submitted representation dated 16.7.1992 addressed to R-2 before R-4 praying for retrospective promotion the same was forwarded by R-4 to R-2 by letter dt. 20.8.1992. It is submitted that the said representation is not yet disposed of. We feel that in the circumstances the relief that can be granted is to direct R-2 to dispose of the said representation. Accordingly R-2 is directed to ^{disposal} _{representation} of the applicant within 3 months from the date of ^{receipt} _{communication} of this order.

4. The O.A. is ordered accordingly at the admission stage. No costs.

(Dictated in open court)

P.T.Thiruvengadam

(P.T.Thiruvengadam)
Member (Admn.)

V.Neeladri Rao
(V.Neeladri Rao)
Vice Chairman

Dated 4.8.1993.

8/8/93
Deputy Registrar (J)

To

1. The General Manager, S.E.Railway, Union of India, Garden Reach, Calcutta-43.
2. The Chief Personnel Officer, S.E.Rly, Garden Reach, Calcutta.
3. The Divisional Railway Manager, S.E.Railway, Visakhapatnam.
4. The Divisional Personnel Officer, S.E.Rly, Visakhapatnam-4.
5. One copy to Mr.P.B.Vijaykumar, Advocate, CAT.Hyd.
6. One copy to Mr.N.R.Devraj, SC for Rlys.CAT.Hyd.
7. One copy to Library, CAT.Hyd
8. One spare copy.

pvm

22/8/1993

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.E.GOKTHY : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDEASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 4 - 8 - 1993

ORDER/JUDGMENT:

M.A/R.A/C.A.No.

in

O.A.No. 885 | 93 -

T.A.No. (W.P.)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs.

